

and Hamirpur under Telecom. District Engineer Dharamsala and one Telecom. Advisory Committee for secondary switching areas of Mandi and Kullu under telecom. District Engineer Mandi are under formation.

### **Setting of New Thermal Plants In Power Deficit States**

931. SHRI AMARSINH RATHAWA: Will the Minister of ENERGY be pleased to state:

(a) the names of the those States which are deficit in regard to power production and depend on other States; and

(b) the steps being taken to establish new thermal plants in the country and particularly in deficit power production States during the remaining period of Seventh Five Year Plan and during Eighth Five Year Plan to bring those States at par with other States?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI) : (a) During the first quarter of 1988-89, the overall energy shortage in the country was about 9%. The States which had power shortages of more than 10% included Andhra Pradesh, U.P., Kerala, Karnataka, Bihar and Orissa. Assistance was provided to the deficit States from the neighbouring systems to the extent feasible. To increase the availability of power, measures are being taken to establish new thermal generating capacity of about 7190 MW in the remaining two years of the Seventy Plan. A thermal capacity of about 28,000 MW is envisaged to be added during the Eighth Plan period.

### **Sick Industrial Units**

932. SHRI AMARSINH RATHAWA: Will the Minister of INDUSTRY be pleased to

state:

(a) the number of sick industrial units in small, medium and large sectors in each State detected till 1987-88;

(b) whether a high powered committee has been constituted to know the causes of the sickness of such a large number of industrial units in the country; and

(c) the details of suggestions/proposals made for the revival of these sick units?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) Data on sick industrial units in the country is collected by Reserve Bank of India as per the definition of sickness adopted by it. As per the latest information available from RBI, a statement containing state-wise break-up of large and small sick units is given below.

(b) and (c). Though the Government have appointed a number of committees from time to time to examine the problem of industrial sickness in the country, however, no such committee is in existence at present. Government is already seized of the problem and a number of steps have been taken to prevent sickness in industries. The Reserve Bank of India have issued guidelines to the banks for strengthening the monitoring systems and for arresting industrial sickness at the incipient stage and also indicate the parameters within which banks could grant reliefs and concessions for rehabilitation of potentially viable sick units without reference to RBI, both in the large and small scale sector.

Government have enacted a comprehensive legislation, namely "The Sick Industrial Companies (Special Provisions) Act, 1985" which provides for setting up of a quasi-judicial body designated as the Board